

**Central Administrative Tribunal
Madras Bench**

MA/310/00633/2019 in OA/310/00553/2015

Dated the 20th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

R.Ganesan,
S/o R.Raman,
No.4/27, Periyar Illam,
Mettupatty,
Dindigul 624 001. ..Applicant
By Advocate **M/s.R.Malaichamy**

Vs.

1. Union of India, rep. by the
Secretary,
D/o Posts,
M/o Communications & IT,
Dak Bhavan, New Delhi 110 001.
2. The Director of Postal Services,
O/o the Postmaster General,
Southern Region,
Madurai 625 002.
3. The Senior Superintendent of Post Offices,
Dindigul Division,
Dindigul 624 001. ..Respondents

By Advocate **Mr.S.Nagarajan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The applicant in OA has filed MA 633/2019 seeking a direction to the respondents to execute the Order of this Tribunal in OA 553/2015 dated 15.12.2017 and thus render justice.

2. When the matter is taken up for hearing today, both the parties submit that in view of the pendency of the W.P.No.4217/2020 in the Hon'ble High Court of Madras, there is no need to continue with this MA and the MA be closed.

3. In view of the above submission, MA 633/2019 is closed. However, the applicant is at liberty to seek appropriate legal remedy, if so advised, at a later stage.

(C.V.Sankar)
Member(A)

20.04.2021

(S.N.Terdal)
Member(J)

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